

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4067**

**ANSWERED ON FRIDAY, THE 10<sup>TH</sup> AUGUST, 2018**

**[SHRAVANA 19, 1940 (SAKA)]**

**KYC FOR DIRECTORS OF COMPANIES**

**QUESTION**

**4067. SHRI PRALHAD JOSHI:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**be pleased to state:**

- (a) whether the Government plans to conduct Know Your Customer (KYC) for all Directors of the companies annually through a new form; and**
- (b) if so, the details thereof and the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE FOR LAW  
AND JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री पी. पी. चौधरी )**

**(a) & (b) Yes Madam, Ministry of Corporate Affairs vide notification dated 5<sup>th</sup> July, 2018 has inserted Rule 12A in the Companies (Appointment and Qualification of Directors) Rules, 2014 for providing that every individual who has Director Identification Number (DIN) as on 31<sup>st</sup> March of a financial year as per the rules, shall submit e-form DIR-3-KYC to Central Government on or before 30<sup>th</sup> April of immediate next financial year. Since this amendment has come into force on 10<sup>th</sup> July 2018 only, the deadline for the current year has been fixed as 31<sup>st</sup> Aug, 2018. The KYC drive is being carried out to establish the traceability of individual DIN holders for greater compliance, enforcement, effective communication and to weed-out DIN holders who are no longer alive.**

**\*\*\*\*\***